

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 9

OF 1998

Applicant(s) Shri D. K. Deo

VS -

Respondent(s) U.O.I & ORS

Advocate for Applicant(s) Mr. B. K. Sharma

Mr. S. Sarma

Advocate for Respondent(s) Mr. A. K. Choudhury

Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. of Rs. 50/- deposited vide IPO BD No 711928 Dated 1-2-98 <i>21/1/98</i> D.P. Registrar <i>20/1/98</i>	4.2.98 pg	Mr S. Sarma, learned counsel for the applicant and Mr A.K.Choudhury, learned Addl.C.G.S.C seek time for taking instruction. List on 18.2.98 for consideration of admission.
Requisites & copies have been filed. <u>20.2.98</u>	18.2.98	Issue notice on the respondents to show cause as to why this application should not be admitted. Returnable by 25.3.98. List on 25.3.98 for show cause and consideration of admission.
20.1 Service of summons has been made on 13.1.98 and issued to the respondents vide dispatch No. 445-30 dt. 24.2.98.		

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Member*60*
Member

Bom

Notes of the Registry	Date	Order of the Tribunal
28-2-98 Memo of appearance filed by Mr. A.K. Choudhury Addl. C.G.S.C. on behalf of the respondent.	25-3-98	<p>This application has been submitted by the applicant against the order dated 9.8.96, Annexure J, by which his representation to cancel his transfer to J&K was rejected. Now Mr. S. Sarma learned counsel for the applicant has submitted that the applicant is willing to carryout the transfer order dated 20-2-95, Annexure C, if he is granted 1 month advance pay and transfer TA advance and provided that a copy of Telecom Directorate order mentioned in the impugned order dated 9.8.96 is furnished to him. In the circumstances I find that there is no case for continuance of this application and it is disposed of with directions to the respondents to allow advance pay and advance of TA as permissible under rules in order to enable the applicant to carryout the impugned transfer order and further to Respondent No. 3 in particular to allow the applicant to inspect the order of the Telecom Directorate as indicated above or furnish a copy thereof to the applicant. Orders in these respects shall to be issued by the respondents within 1 month from the date of receipt of this order.</p> <p>The original application is disposed of. No order as to costs.</p>
18.3.98 Notice duly served on respondent No. 6.		
Show not cause has not yet filed.	1m	
21.4.98 Copy of the order been sent to the Office for carrying the same to the parties through Regd. with A.D.	30/3	
21.4.98 Copies of the order issued Vide No. 999-1006 through Regd. with A.D.		